

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 202 of 2019

IN THE MATTER OF:

Rajneesh Ghei

.....Appellant

Vs.

Registrar of Companies & Ors.

.....Respondents

Present :

Attendance not marked

O R D E R

01.08.2019 - Learned counsel for the Appellant submits that the parties were in *Mediation* and matter was settled and both parties signed settlement between the parties and thereafter the Respondent resiled from the *Mediation*, therefore, there is a delay of 157 days.

This appeal has been preferred after delay of 157 days. In terms of Section 421 of the Companies Act, 2013, This Appellate Tribunal has no jurisdiction to condone the delay beyond 45 days after the period of appeal.

For the reason aforesaid, we dismiss the appeal being barred by limitation.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc